

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01150/2016

Jabalpur, this Monday, the 16th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Sudha Dubey, w/o Shri Rajkumar Dubey, aged about 62 years, R/o House No.288, South Miloniganj Police Station, Gohalpur, District Jabalpur M.P. 248006
-Applicant

(By Advocate – **Ms. Malti Dadariya**)

V e r s u s

1. Union of India through Secretary, Ministry of Defence through its Secretary, South Block, New Delhi – 110011.
2. Chairman, Ordnance Factory Board, Ministry of Defence 10-A, S.K. Bose Road, Kolkata WB 700001.
3. General Manager, Gun Carriage Factory, Jabalpur M.P. 482075.
4. Principal CDA (Pension), DroptiGhat, Near Sadar Bazar, Allahabad UP – 211001.
5. Branch Manager, State Bank of India, Miloniganj Branch, Jabalpur - 482006
-Respondents

(By Advocate –**Shri N.K. Mishra for respondents Nos.1 to 4 and**
Shri Vivek Shukla for respondent No.5)

O R D E R (O R A L)

By Navin Tandon, AM.-

The applicant is aggrieved by the fact that she is not receiving the family pension from the respondents. Hence, this Original Application has been filed.

2. The facts of the case are that husband of the applicant was working with the respondent and he went missing on 17.10.2014. The applicant submits that the respondent department, vide office communication dated 18.01.2017 (Annexure A-5), had asked her to file the copy of FIR regarding disappearance of her husband and the final report of the police after six months to the Bank and then it was to be forwarded to PCDA (P) Allahabad.

3. The respondent No.5, have filed their reply, wherein they have stated that the concerned documents have been sent to PCDA (P) vide letter dated 15.06.2016 (Annexure R-5/01).

4. The respondent No.4, in its communication dated 27.03.2017 (Annexure R-3), addressed to State Bank of India, CPPC, Bhopal (M.P.) and copy to the applicant, has mentioned that claim of the applicant for family pension has not been received in their office.

5. The official respondents, in their reply, have submitted that the family pension has already been sanctioned in favour

of the applicant and only necessary formalities are to be completed.

6. In order to expedite the issue regarding grant of family pension to the applicant, which is not disputed by the respondents, we dispose of this Original Application with the following directions to the various parties:

6.1 The applicant shall furnish the required information, as stated in Annexure R-3 (alongwith copy of Annexure R-3), to the State Bank of India Miloniganj Branch, Jabalpur (respondent No.5) latest by 03.08.2018.

6.2 The respondent No.5 to take necessary action on their part within two weeks thereafter and submit necessary papers to General Manager, Gun Carriage Factory (respondent No.3).

6.3 Respondent No.3 should complete the necessary formalities at their end and submit the papers to Principal CDA (Pension) (respondent No.4), within two weeks thereafter.

6.4 Respondent No.4 shall complete the necessary formalities, within the next four weeks.

6.5 At each stage, the parties should either deliver the documents by hand or through Registered Post/Speed Post and maintain the tracking report thereof.

6.6 The respondents must give a copy of the communication to the applicant at each of the above stage.

6.7 Respondent No.3 may nominate a responsible official to ensure that family pension is paid to the applicant as per above time limit.

7. The directions given in Para 6 above are based on the procedure explained by learned counsel for the respondents.

8. Before we part, we would like to bring it to the notice of respondents Nos.2 to 4 that the instructions regarding grant of family pension in case of missing person, are written differently in different documents, as can be seen in the communication dated 18.01.2016 (Annexure A-5), guidelines for pensioner issued by PCDA (P) (Annexure R-2) and the

communication dated 27.03.2017 (Annexure R-3). The applicant is suffering due to this miscommunication.

8.1 Also, the abbreviations like PDA and HOO etc., have been used in the communications, which are difficult to understand by private persons. It would be better if such abbreviations are avoided in future communication.

9. Accordingly, the O.A is disposed of as directed in Para 6 above.

(Ramesh Singh Thakur)
Judicial Member
am

(Navin Tandon)
Administrative Member